

**Central Administrative Tribunal  
Principal Bench**

**OA No.4341/2014**

New Delhi, this the 28<sup>th</sup> day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Nisha (2201547646),  
Age 26 years,  
W/o Sanjeet,  
Vill-Khery Manjat,  
Sonepat,  
Haryana.

(None)

...Applicant

**Versus**

1. Union of India,  
Through Secretary,  
DOP&T, North Block,  
New Delhi.
2. Staff Selection Commission,  
Through its Chairman,  
Block-12, CGO Complex,  
Lodhi Road, New Delhi.
3. The Regional Director,  
Staff Selection Commission,  
Block-12, CGO Complex,  
Lodhi Road, New Dehli.

...Respondents

(By Advocate : Ms. Shabnam Perween for Shri S.M.Arif)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**

This OA is filed with a prayer to quash and set aside the impugned order dated 15.01.2014, and to direct the respondents to declare the applicant as selected and to issue her the appointment letter, with the seniority from

the date of appointment of first candidate of Combined Graduate Level Examination, 2012.

2. Since 09.12.2014, the OA has undergone several adjournments. On 18.02.2016, it was observed by the Tribunal that the judgment, on which the applicant relied upon, has since been stayed by the Hon'ble Supreme Court. In that view of the matter, the present OA was adjourned *sine die*.

3. Though more than three years have elapsed, the parties are not able to apprise this Tribunal of the further developments. The applicant needs to pursue the remedies, in terms of the order, which the Hon'ble Supreme Court, either has already passed, or may pass in the matter.

4. We, therefore, dispose of the OA, leaving it open to the applicant to pursue the remedies, in terms of the orders, that may have been passed or may be passed, by the Hon'ble Supreme Court.

There shall be no order as to costs.

**(Pradeep Kumar)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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